

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF LEGAL AFFAIRS

LOK SABHA

UNSTARRED QUESTION NO. 833
TO BE ANSWERED ON WEDNESDAY, THE 26TH JUNE, 2019

TWO CHILD NORMS CRITERIA FOR JOBS AND SUBSIDIES

833. PROF. SAUGATA ROY:

Will the Minister of **LAW AND JUSTICE** be pleased to state:

- (a) whether the National Commission to review the working of the Constitution headed by Justice Venkatchalliah recommended to implement two child norm as criteria for jobs and subsidies;
- (b) if so, the details thereof;
- (c) whether the Government has accepted the said recommendations;
- (d) if so, the details thereof and the action taken to implement the same;
- (e) whether any State Government/ Public Forums raised any objection in this regard; and
- (f) if so, the details thereof and the steps taken to redress their grievances?

ANSWER

**MINISTER OF LAW AND JUSTICE, COMMUNICATIONS AND
ELECTRONICS & INFORMATION TECHNOLOGY
(SHRI RAVI SHANKAR PRASAD)**

- (a) The National Commission to review the working of the Constitution headed by Shri Justice Venkatchalliah has not made any specific recommendation to implement two child norm as a criterion for providing jobs and subsidies.
- (b) to (e) Does not arise.
